

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2184
ANSWERED ON:06.12.2012
VIGILANCE AND MONITORING COMMITTEES
Guddu Shri Premchandra

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether meetings of Vigilance and Monitoring Committees/Evaluation Committees are being convened in various States including Madhya Pradesh;
- (b) if so, the number of meetings of the said Committees convened during the last three years and the current year in various States including Madhya Pradesh State-wise;
- (c) the steps taken by the Government to convene the meetings of Vigilance and Monitoring Committees/Evaluation Committees regularly;
- (d) whether the Government had issued instructions to various States for timely convening the meetings of the said Committees;
- (e) if so, the details thereof; and
- (f) the reasons for non-compliance to it by various States and action taken by the Union Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

- (a): Meetings of Vigilance and Monitoring Committees are convened in various States including Madhya Pradesh. These Committees are mandated to monitor /evaluate implementation of various rural development schemes.
- (b): State-wise number of meetings of State and district level Vigilance and Monitoring Committees (VMCs) convened during the last three years and the current year in various States, including Madhya Pradesh, as reported by the States, is given in the Statements at Annexure I & Annexure II.
- (c): The VMC Guidelines were revised in the year 2010 and the Member Secretaries of the State and district level VMCs have been made personally responsible to ensure holding quarterly meetings in accordance with the Guidelines. The State and district authorities are reminded from time to time to hold the meetings at prescribed intervals.
- (d): Yes, Sir.
- (e): After the constitution of the XV Lok Sabha, the Ministry advised all States and Union territories on 26.08.2009 for reconstituting State and district level VMCs. The Ministry has also nominated Members of Parliament, non-officials and representatives of NGOs to State level VMCs; and Chairman/Co-Chairman for district level VMCs. The State Governments and District Administrations have been advised from time to time, at different levels, to ensure that meetings of VMCs are held in every quarter;
- (f): The reasons for not holding meetings at prescribed intervals include circumstances like elections, natural calamities etc. in the State; difficulty in deciding date for meeting and pre-occupation of Member Secretary with other time bound or urgent matters.